

Problem Faced by Madhya Pradesh to Getting Water from Rajasthan

429. SHRI DILEEP SINGH BHURIA : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government are aware of the problem faced by Madhya Pradesh for getting the share of water from Rajasthan for irrigation in Chambal Command Area for years together ; and

(b) whether it is a fact that Madhya Pradesh Government are facing law and order problem in the Chambal Command Area due to non supply of timely and adequate water for irrigation by Rajasthan ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b). There have been complaints that Madhya Pradesh has not been getting requisite and timely share of supplies from Chambal waters in their territory from the Right Bank Canal beyond Parvati Aqueduct. Simultaneously, Rajasthan which is another beneficiary from the joint Chambal Project has also been complaining that Madhya Pradesh has been constructing small and medium storage reservoirs in the catchment area of Gandhisagar Dam, thereby intercepting the flows into the reservoir. However, there have been no specific complaint received from Government of Madhya Pradesh about law and order problem being faced by them due to short supplies received by them on occasions. In order to sort out these matters Centre has been holding official level discussions with the two States and in a meeting held recently in January 1984, the representatives of both the State Governments proposed that they would themselves look into the problem of timely and adequate supplies from Chambal Canal to Madhya Pradesh.

M.P.-Rajasthan Inter State Control Board Agreement for Field Agency

430. SHRI DILEEP SINGH BHURIA : Will the Minister of IRRIGATION be pleased to state :

(a) whether to regulate supplies, M.P.-

Rajasthan Inter State Control Board in its meeting on 30.12.1982 agreed to establish a field agency for water regulation ; and

(b) whether this field agency for water regulation has since been established and if not, the reasons therefor ;

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b). As reported by the Government of Rajasthan the Madhya Pradesh-Rajasthan Inter-State Control Board which inter alia looks into the operation of Chambal Project has not so far approved of an independent field agency for regulation of Chambal Waters. However there is a Standing Committee (called Standing Committee No. 2) represented by both the States which looks into regulation of supplies to both the States.

Construction of Houses for Low Income People in Rural Areas

431. SHRI G.Y. KRISHNAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Government have made plan to construct houses for the low income people particularly in rural areas ;

(b) if so, the details of the plan of Government, State-wise ; and

(c) how far the co-operative has been extended by the Housing and Urban Development Corporation, State-wise, alongwith plan and loan ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b). Housing is a State subject. Except for the Central sector scheme of Subsidised Housing for Plantation Workers, all the social housing schemes in urban as well as rural areas are being implemented by various State Governments/U.Ts as part of their plans. The States/U.Ts within their approved plan allocations are free to implement these schemes in accordance with their needs and priorities. The Rural House Sites-cum-Construction Assistance Scheme

for rural landless workers which is a part of the revised 20-Point Economic Programme is also being implemented by States/U.Ts out of funds earmarked under Minimum Needs Programme. The targets under the Sixth Plan are provision of house-sites to about 68 lakh rural landless workers, families and construction assistance to about 36 lakh such families already allotted sites. State-wise details are given in Statement I.

(c) Since 1977-78 and as on 31.1.84, Housing and Urban Development Corporation (HUDCO) a public sector undertaking, has sanctioned a total number of 368 rural housing schemes for construction of about 7.84 lakh dwelling units for economically weaker sections in rural areas. Loans amounting to Rs. 136.88 crores have been sanctioned by it for the purpose. State-wise details are given in Statement II.

Statement-I

S. No.	Name of State/UT	Target fixed for Sixth Plan (1980-85)	
		Provision of house-sites	Construction assistance
1	2	3	4
1.	Andhra Pradesh	11,10,000	4,90,000
2.	Assam	2,30,000	70,000
3.	Bihar	16,80,000(1)	6,00,000
4.	Gujarat	2,00,000	1,53,000
5.	Haryana	1,20,000	80,000
6.	Himachal Pradesh	Nil (2)	Nil
7.	Jammu and Kashmir	10,000	5,000
8.	Karnataka	3,50,000	3,00,000
9.	Kerala	2,70,000	90,000
10.	Madhya Pradesh	3,50,000	2,78,000
11.	Maharashtra	90,000	1,13,000
12.	Orissa	3,20,000	1,28,000
13.	Punjab	60,000	85,000
14.	Rajasthan	1,90,000	2,35,000
15.	Tamil Nadu	13,20,000	4,60,000
16.	Tripura	20,000	13,000
17.	Uttar Pradesh	3,70,000	4,03,000

1	2	3	4
18.	West Bengal	60,000	85,000
19.	Andaman and Nicobar Islands	4,000	1,000
20.	Delhi	10,000	3,000
21.	Pondicherry	10,000	3,000
	Total	67,74,000	35,98,000

- (1) State Government's estimate is 2,91,000 eligible families.
- (2) The State Government has been able to complete their target by providing 5304 house-sites, therefore, target is nil.
3. The scheme is not operative in the remaining States/UTs.

Statement-II

State	No. of Schemes	Loan sanctioned (Rs. in crores)	Dwellings sanctioned
1. Andhra Pradesh	46	18.54	104615
2. Bihar	18	6.00	30000
3. Gujarat	69	22.32	138407
4. Haryana	2	0.63	3161
5. Karnataka	70	27.36	235900
6. Kerala	37	26.68	120600
7. Madhya Pradesh	31	3.63	18366
8. Maharashtra	19	1.64	12181
9. Orissa	7	5.50	20000
10. Punjab	12	5.25	25241
11. Rajasthan	33	8.85	29496
12. Tamil Nadu	24	10.48	45787
Total	368	136.88	783754